

**FORM B**  
**PUBLIC ANNOUNCEMENT**  
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process)  
Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF M/S EVERSHINE SOLVEX  
PRIVATE LIMITED

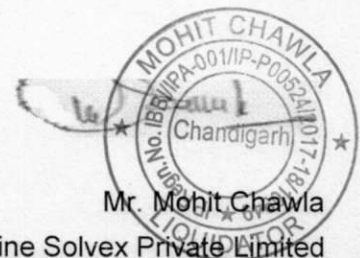
| Sl. No. | PARTICULARS                                                                        | DETAILS                                                                                                                                                              |
|---------|------------------------------------------------------------------------------------|----------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| 1.      | Name of corporate debtor                                                           | M/S EVERSHINE SOLVEX PRIVATE LIMITED                                                                                                                                 |
| 2.      | Date of incorporation of corporate debtor                                          | 07/09/1983                                                                                                                                                           |
| 3.      | Authority under which corporate debtor is incorporated / registered                | RoC-Chandigarh                                                                                                                                                       |
| 4.      | Corporate Identity No. / Limited Liability Identification No. of corporate debtor  | U15143PB1983PTC005567                                                                                                                                                |
| 5.      | Address of the registered office and principal office (if any) of corporate debtor | Jalalabad Road, Muktsar, Punjab-152026 India                                                                                                                         |
| 6.      | Date of closure of Insolvency Resolution Process                                   | 22.01.2023                                                                                                                                                           |
| 7.      | Liquidation commencement date of corporate debtor                                  | 23.01.2023                                                                                                                                                           |
| 8.      | Name and registration number of the insolvency professional acting as liquidator   | Mr. Mohit Chawla<br>IP Registration no: IBBI/IPA-001/IP-P00524/2017-2018/10949                                                                                       |
| 9.      | Address and e-mail of the liquidator, as registered with the Board                 | <b>Address:</b> SCO 2935-36, First Floor, Sector 22 C, Chandigarh - 160022<br><b>Email:</b> <a href="mailto:ip.services@embeegroup.in">ip.services@embeegroup.in</a> |
| 10.     | Address and e-mail to be used for correspondence with the liquidator               | <b>Address:</b> SCO 2935-36, First Floor, Sector 22 C, Chandigarh - 160022<br><b>Email:</b> <a href="mailto:ip.evershine@gmail.com">ip.evershine@gmail.com</a>       |
| 11.     | Last date for submission of claims                                                 | 22.02.2023                                                                                                                                                           |

Notice is hereby given that the National Company Law Tribunal, Chandigarh Bench has ordered the commencement of liquidation of the M/S Evershine Solvex Private Limited on 23.01.2023.

The stakeholders of M/S Evershine Solvex Private Limited are hereby called upon to submit their claims with proof on or before 22.02.2023, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means. Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38



Mr. Mohit Chawla  
Liquidator in the matter of M/S Evershine Solvex Private Limited  
IP Registration no: IBBI/IPA-001/IP-P00524/2017-2018/10949

Date: 24.01.2023  
Place: Chandigarh